

Case No. 554/2019
FIR No. 61/2018
PS: Burari
State Vs. Surya Prakash and Others
u/s 323/377/376(2)(n)/109 IPC r/w 376 IPC

05.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

All three accused, namely, Surya Prakash, Kunal Sharma and Smt. Vijay Sharma are present on bail with counsel Sh. Pradeep Kadian physically in court.

Sh. Ravi Chaturvedi, Ld. Counsel for complainant/victim physically in court.

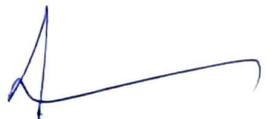
IO SI Meenakshi is absent and stated to be on medical leave.

Reply on behalf of accused persons of the application u/s 91/93/94 Cr.P.C. has been filed. Be taken on record. Copy supplied.

An application on behalf of the accused Surya Prakash has also been filed wherein it has been stated that the complainant/victim is making call to the mobile phone of the accused Surya Prakash and threatened him to implicate in another false criminal case.

Another application on behalf of accused Surya Prakash has also been filed wherein it has been stated that the complainant/victim is telling lie and her narco-analysis and polygraphic test may kindly be conducted.

Both these applications be taken on record. Copy of the same has been supplied to Ld. APP for the State as well as to the counsel for the complainant.



Be put up for **reply and arguments on aforesaid applications** on
20.10.2020.

IO SI Meenakshi be summoned again for next date to appear in
person.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
05.10.2020

FIR No. 339/19
u/s 376(2)(n)/506 IPC
PS: Nabi Karim
State Vs Ashish

05.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Rakesh, Ld. Counsel for accused/applicant physically in court.

Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C.

Complainant/victim physically in court.

Arguments heard on the application for grant of regular bail of applicant/accused Ashish s/o Murari Lal.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that there is no incriminating evidence against the applicant/accused. It is further submitted that the mother of applicant/accused is severely ill and make a request that regular bail to applicant/accused may kindly be granted.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard. Having heard the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State and after gone through the contents of the bail application and in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused Ashish s/o Murari Lal is hereby extended till 04.11.2020 with the same terms and



conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Be put up on **04.11.2020** for arguments on regular bail application.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
05.10.2020

Case No. 213/2020
FIR No. 70/2020
u/s 376/342/323/506 IPC
PS: Nabi Karim
State Vs. Sunil Chikara

05.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for accused/applicant through VC.

IO SI Manmeet Singh in person physically in court.

Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C.

Victim in person through VC.

Arguments heard on the bail application u/ 439 Cr.P.C. for regular bail of applicant accused Sunil Chhikara s/o Sh. Gian Chand.

Ld. Counsel for accused/applicant has submitted that accused/applicant has been falsely implicated in this present case. It is further submitted that the complainant has lodged a false complaint against the applicant/accused under the pressure of parents, friends and relatives and make a request that bail of applicant/accused may kindly be granted.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application of the accused/applicant on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of the applicant/accused may kindly be dismissed.

Heard.

It was submitted on the last date of hearing by the Ld. Counsel for accused that the accused is an Advocate by profession whereas the IO who was also present in person, has submitted that no document has been supplied till date and counsel for the accused was directed to supply the mark-sheet or the



degree or the enrollment certificate issued by the Bar Council to the IO to verify the same.

Today itself, the IO has submitted that neither the copy of the mark-sheet, the degree of the LLB nor the enrollment certificate issued by the Bar Council, has been supplied to him for verification and it appears that accused is not an Advocate.

Having heard the submissions made by Id. counsel for applicant/accused, Ld. Counsel for DCW, complainant/victim as well as the Id. Addl. PP for the State and after gone through the contents of the bail application and without commenting upon the merits of this case, this court is of the considered view that the allegations against the applicant/accused are of very serious nature and that the case is at the initial stage as the argument on charge is yet to be heard and the evidence of the prosecutrix is yet to be recorded.

It is wroth mentioning that the relationship of the complainant/victim with the accused was of employer and employee as the victim was doing the work of clerk in the office of the accused for the monthly salary of Rs. 10,000 and if this court allow the bail application then there is every apprehension that the accused may extend threat to the complainant/victim and her family members.

Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
05.10.2020